

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s) (Civil) No(s). 589/2026

SAVITA DEVI @ SAVITA DHANDA & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No. 140472/2026 - APPROPRIATE ORDERS/DIRECTIONS)

WITH

ITEM NO. 57

Writ Petition(s) (Civil) No(s). 614/2026

ITEM NO. 58

Writ Petition(s) (Civil) No(s). 634/2026

Date : 18-05-2026 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI

For Petitioner(s) : Ms. Kumud Lata Das, AOR
Mr. Bibhuti Krishna, Adv.
Mr. Harsh Ajay Singh, Adv.
Mr. Ashutosh Saini, Adv.
Mr. Ravi Agarwal, Adv.
Mr. Siddhant Narayan Das, Adv.
Mr. Puneet, Adv.
Ms. Bela, Adv.
Ms. Savita Devi, Adv.
Ms. Navneet Kaur, Adv.
Ms. Suman Dahiya, Adv.

Mr. Devadatt Kamat, Sr. Adv.
Mr. Aditya Singh, Adv.
Mr. Aakash Sirohi, AOR
Ms. Indra Lal, Adv.

Mr. Amit Rawal, Sr. Adv.
Ms. Neema, AOR

For Respondent(s) : Mr. Guru Krishna Kumar, Sr. Adv.
Dr. Ram Shankar, Adv.
M/s. Ram Shankar & Co., AOR

UPON hearing the counsel the Court made the following

O R D E R

1. These matters were heard in part on 15.05.2026, and were adjourned to explore the possibility of the constitution of one or two Election Tribunals for the purpose of speedy adjudication of the disputes arising from the ongoing elections of different State Bar Councils.

2. We have briefly heard the learned senior counsel/counsel for the parties.

3. In addition to the existing Election Tribunals, we hereby constitute two more tribunals. The first tribunal shall consist of:

(i) Justice Deepak Gupta, former Judge of this Court, as Chairperson,

(ii) Justice Dhiraj Singh Thakur, former Chief Justice, Andhra Pradesh High Court, and

(iii) Ms. Mahalakshmi Pavani, Senior Advocate.

4. The second Tribunal shall consist of:

(i) Justice Hima Kohli, former Judge of this Court, as Chairperson,

(ii) Justice Tarlok Singh Chauhan, former Chief Justice, Jharkhand High Court, and

(iii) Ms. Kaveeta Wadia, Senior Advocate.

5. The Bar Council of India is directed to obtain their formal consent and notify the constitution of these Tribunals within three days.

6. The aggrieved parties shall be at liberty to submit their

respective claims before these Tribunal(s). We request the Tribunal(s) to decide all the issues, including interim directions, expeditiously.

7. All the State Bar Councils are directed to keep the records intact till the election disputes are finally decided by the Tribunal(s).

8. We may hasten to add that the petitioner's (in W.P. (Civil) No. 614/2026) claim to have secured the highest votes amongst the unsuccessful candidates shall also be examined expeditiously.

9. The writ petitions stand disposed of, accordingly.

10. Pending application(s), if any, shall stand closed.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(PREETHI DILEEP KUMAR)
ASSISTANT REGISTRAR